

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 307
(IB)- 718(ND)2019
IA/3745/2020

IN THE MATTER OF:

GP Petroleum Ltd.

...Applicant/Petitioner

Versus

M/s. VCRM Petrochemicals Pvt. Ltd.

...Respondent

SECTION: 9 of IBC, 2016

Order Delivered on 30.09.2020

CORAM:

SHRI. CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Advocate Rishi Singhal & Advocate Harsh Arora, for Liquidator
Mr. Deepak Bansal Liquidator

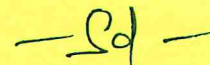
ORDER

IA-3745/2020: The Application is for seeking an extension of CIR Period. Counsel for the Resolution Professional is present and submitted that in the meantime on 28th September, 2020, the CoC in its meeting has resolve to liquidate the Corporate Debtor. He added that he is on the job to file an appropriate application. In the circumstances, the present IA has become infructuous.

The IA stands dismissed.



(L. N. GUPTA)
MEMBER (T)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (J)